

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 100/TL/2024

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.

Date of Hearing : **25.7.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member

Petitioner : Dhule Power Transmission Limited (DPTL).

Respondents : REC Power Development and Consultancy Limited & Ors.

Parties Present : Ms. Aparajita Upadhyay, Advocate, DPTL
Shri Lokendra Singh, DPTL
Shri Jitendra Singh, RECPDCL
Shri Siddarth Sharma, CTUIL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed seeking a grant of a transmission licence for the implementation of the "*Transmission Scheme for evacuation of power from Dhule 2 GW REZ*" ('Project'). Learned counsel further submitted that pursuant to the direction of the Commission vide Record of Proceedings for the hearing dated 20.5.2024, CTUIL, vide its affidavit dated 26.6.2024, has submitted the reason for the mismatch of approximately 11 months in scheduled dates between the transmission system and the generator. Learned counsel further referred to the petitioner's affidavit dated 8.7.2024 and submitted that to ensure that the Petitioner is not adversely affected due to the mismatch apparent in the present case, CTUIL be directed to start payment of the Petitioner's Transmission Project from the POC pool from the date the Petitioner declares COD/ deemed COD in terms of the TSA, regardless of whether any RE generators are ready and/or available to evacuate the power from the Transmission Project, or an alternate, the Petitioner should then be allowed to recover the (i) Interest During Construction (IDC) and (ii) Incidental Expenditure During Construction (IEDC) for the period of the mismatch as per the relief for Change in Law/ Force Majeure events provided in Schedule 9 of the TSA.

2. After hearing the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)